

FIR No. 73/2020
PS Maurya Enclave
State vs. Khanesh Narang
08.04.2020

Order on bail application of accused Khanesh Narang.

Present : Ld. APP for the State.
Sh. M.R. Saran, counsel for accused.
IO ASI Sunil Dutt in person.

Ld Counsel for accused submits that the accused is in J/C since 21.03.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

IO reiterates the contents of reply of bail application. He further submits that investigation agency does not require further custodial interrogation of accused.

Heard. Perused.

In the present facts and circumstances, considering that the accused is in J/C since 21.03.2020, recovery has already been effected and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Khanesh Narang is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of order be given dasti to the IO as per rules.

Bail bond furnished, considered and accepted.

RC be retained and RTO be intimated.

**Duty MM /North-West/ Delhi
08.04.2020**

FIR No. 361/19
PS Subhash Place
State vs. Shiv Charan

08.04.2020

Fresh charge-sheet filed.

Present:- Ld. APP for the State.

Be put up for consideration before the concerned Court on
22.04.2020.

**Duty MM /North-West/ Delhi
08.04.2020**

FIR No. 125/2020
PS Raj Park
State vs. Nadeem

08.04.2020

This is an interim bail application moved on behalf of accused Nadeem through Delhi Legal Services Authority, North-West, Delhi.

Present:- Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Nadeem is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi
08.04.2020**

FIR No. 177/19
PS Mangol Puri
State vs. Sagar

08.04.2020

This is an interim bail application moved on behalf of accused Sagar through Delhi Legal Services Authority, North-West, Delhi.

Present:- Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

The application reflects that the FIR has been registered inter Alia u/s 392 IPC which is punishable with up to 10 years. Accordingly, reply be called from the IO as to whether section 392 IPC has been invoked qua the present accused for the next date i.e. 09.04.2020 alongwith the report as to since when the accused is in JC in this case.

**Duty MM /North-West/ Delhi
08.04.2020**

FIR No. 175/19
PS Mangol Puri
State vs. Sagar

08.04.2020

This is an interim bail application moved on behalf of accused Sagar through Delhi Legal Services Authority, North-West, Delhi.

Present:- Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sagar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi
08.04.2020**

FIR No. 127/2020
PS Kanjhawala
State vs. Sunil & ors.

08.04.2020

Present:- Ld. APP for the State.

IO HC Rajesh with case file.

Accused Sunil and Sandeep Malik produced for the first time after their arrest on 07.04.2020 at 10.15 pm and 10.40 pm respectively.

Accused have been apprised about their right to avail free legal aid.

Both the accused submit that they have engaged a private counsel.

Sh. B.K. Singh, Ld. Counsel on behalf of both the accused.

Application seeking 14 days JC has been filed by the IO seeking custody on the ground that investigation is at the initial stage.

Heard. File perused.

Sufficient grounds exists justifying the arrest of both the accused. Accordingly, accused Sunil and Sandeep Malik are remanded to J/C till 22.04.2020.

Copy of the order be given Dasti to the IO as per rules.

Duty MM /North-West/ Delhi
08.04.2020

FIR No. 90/2020
PS Budh Vihar
State vs. Praveen

08.04.2020

Present:- Ld. APP for the State.

IO HC Balvinder is present with case file.

Accused Praveen produced for the first time after his arrest on
08.04.2020 at 12.15 pm.

Accused has been apprised about his right to free legal aid.

Accused submits that he has engaged private counsel.

Sh. Jeevesh Pratap Singh, Ld. Counsel for accused Praveen.

Heard. File perused.

Sufficient grounds exists justifying the arrest of the accused.

Accordingly, accused is remanded to J/C till 22.04.2020.

Duty MM /North-West/ Delhi
08.04.2020